

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 264 of 2021**

**IN THE MATTER OF:**

**Shree Gannayak Minerals & Chemicals**  
**(Through its Sole Proprietor Sh. Manoj Kumar Chourasia) ...Appellant**

**Versus**

**Clavecon (India) Pvt. Ltd. ...Respondent**

**Present: -**

**For Appellant: Mr. Naveen Kumar, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**01.04.2021** I.A. No. 614 of 2021 has been filed on behalf of the Appellant in the instant Appeal for condonation of delay. It appears that the impugned order dated 15.02.2021 passed by National Company Law Tribunal, Allahabad Bench at Allahabad in CP (IB) No. 284 /ALD/2019.

Learned Counsel for the Appellant is directed to file fresh I.A. bringing on record the date on which he has downloaded the impugned order, due to 'COVID-19 Pandemic' the Appellant has not got the copy of the Impugned Order and mentioning the directions passed by Hon'ble Supreme Court in Suo Motu Writ Petition (Civil) No.3 of 2020, within one week.

List the Appeal For Admission (Fresh Cases)' on **12<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**